

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 208 of 98  
(OA 758 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman  
Hon'ble Mr. S. Dasgupta, Administrative Member

UNION OF INDIA & ORS.

VS

KAMAKSHYA CHARAN KUNDU

For the applicants : Ms. B. Ray, ~~counsel~~

For the respondents : None

Heard on : 19.6.98

Order on : 19.6.98

O R D E R

S. Dasgupta, A.M.

is filed  
MA seeking further time for compliance of the order passed  
on 12.2.98 by which the OA was disposed of.

2. In the aforesaid order the respondents were directed to pass  
the final order in the Disciplinary Proceeding within 3 months from the  
date of communication of the order. The copy of the order was given to  
the parties on 19.2.98. Order should have therefore been complied within  
19.5.98. The present application has been filed on 15.5.98 seeking  
extension of time by 5/6 months for compliance of the order.

3. A copy of the order has been served on the 1d. counsel for the  
applicant in OA 758 of 96. However, none has appeared for the applicant  
in OA today.

4. After hearing the submissions of the 1d. counsel for the applicant  
in the MA we are of the view that <sup>law</sup> presidential order is required to  
be obtained as the applicant in OA has already retired. We only grant  
4 weeks' time from today. No further time will be allowed and compliance  
of the Tribunal's order be strictly done within the stipulated time.  
MA is therefore disposed of accordingly.

MEMBER (A)

i.n.

VICE-CHAIRMAN